

find remedy to their problems; and

(c) if so, the action taken thereon?

THE MINISTER OF COMMERCE (SHRI DINESH SINGH): (a) to (c). A statement is given below.

STATEMENT

1. Streamlined procedures exist for granting expeditious approvals and for facilitating the setting up of 100% Export Orient Units. Applications are expeditiously processed and considered by an Inter-ministerial Board of Approvals in the Ministry of Commerce, for according one window clearance. Approved Units are issued a Green Card which accords them priority in access to infrastructural facilities and operational inputs. Imports of capital goods and Production inputs can be made by these units under Open General Licence.
2. Various issues have been brought to the notice of Government from time to time by individual applicants such as stiff competition and unremunerative prices in the export markets, need for a higher level of Cash Compensatory Support, non-acceptance of the viability of the project by financial institutions, difficulties in attaining the specified value addition, problems in the disposal of scrap and waste, constraints in power availability, other infrastructural constraints, non availability of mining leases for some raw materials etc.
3. These issues are taken up with the concerned agencies, Central and State. The scheme has also been revamped by the Government taking into account the suggestions received from the industry, in order to improve its efficiency. Periodical meetings are held by the Ministry of

Commerce associating the various departments and agencies of the Central Government with the entrepreneurs at Delhi and at regional locations to ascertain and resolve problems of individual units on the spot.

SHRI VIJAY N. PATIL: Mr. Speaker, Sir, from the statement, it appears that person or persons or company, whose ever desires to set up 100 per cent Export Oriented Units will get the green card immediately and can set up the units within six months or one year. But we have seen cases where the green cards are issued after two or three years. It is because the other formalities are not being completed and also because of the hurdles being created by the other Ministries—the Industry Ministry and the Commerce Ministry—or the officers at the lower level.

Here it is mentioned that one window system is there to give priority to such industries or to such entrepreneurs, who want to establish or start such kind of factories or industries. But we find that in the Department itself, there is no coordination, let alone coordination between the different Departments. The Ministers of different Departments may be coordinating but their officers don't coordinate. It depends on the whims and fancies of these officers. I can cite one example. The Amethi Textiles Unit which was to be set up in an industrially backward area of U.P. got the licence 1 1/2 years ago. They brought the machinery but it is lying in the Bombay Dockyard for the permission of the Customs Officer of Allahabad. He says that the factory sheds should be completed 100 per cent and then only the shipments will be allowed or transportation will be allowed while in other cases of such types, even the barbed wire fencing is enough for allowing the movement of the machinery from the Bombay Dock to the site.

So, much are the examples. It depends on the whims and fancies of the officers. How are the going to tackle this? The cost of the machinery which is lying at the Bombay

Dock is Rs. 28 crores. A lot of demurrage is being paid there.

SHRI DINESH SINGH: If the hon. Member would kindly give me the details of this, I shall certainly have them examined.

But so far as the broader question which he was raised is concerned, I am afraid the points he has made are very valid. There are lot of delays and there are lot of difficulties because of the inter-Ministerial consultations. These schemes are not working as best as they should in my opinion. But we are examining these matters all the time. The scheme is new. The culture is new. Therefore, it will take a little time for adjustment.

SHRI VJAY N. PATIL: Mr. Speaker, Sir, I would like to know from the Minister whether he will propose a meeting of the Chief Ministers and his Ministry specially for these units which are coming up in different States. What are the main difficulties in different States—the industrial atmosphere vis-a-vis the priority which is to be given to such Export Oriented Units?

SHRI DINESH SINGH: I welcome the suggestion of the hon. Member. We shall certainly try to meet the Chief Ministers. We already have a proposal to have a meeting with the Chief Ministers for discussing the entire gamut of exports and the involvement of the State Governments in exports.

SHRI C. MADHAV REDDI: There have been persistent demands for a higher level cash compensatory support for these units. What is the present support and is the Government prepared to enhance this?

PROF. MADHU DANAVATE: Cash is not available!

SHRI DINESH SINGH: So far as I remember, they are allowed 50% of the CCS that is available in the domestic tariff area. Some of them have represented. Some cases were considered on case-by-case basis, depending upon their requirements and their merits. But I do not think that we have agreed

to the general proposition.

[*Translation*]

Ganga-Cauvery Link Canal through Bihar

*863. **SHRI VJOY YADAV:** Will the Minister of WATER RESOURCES be pleased to state:

(a) whether there is a Ganga-Cauvery link canal project through which water is to be supplied to Nalanda district of Bihar;

(b) if so, the details of the project and the areas of Bihar to be benefited by it; and

(c) the stage of this project and by what time it is likely to be completed?

THE MINISTER OF STATE IN MINISTRY OF WATER RESOURCES (SHRIMATI KRISHNA SAHI): (a) No, Sir.

(b) and (c). Do not arise.

SHRI VJOY KUMAR YADAV: Mr. Speaker, Sir,.....

SHRI BALKAVI BAIRAGI: Mr. Speaker, Sir, it is strange that Krishna is saying no to Ganga and Kaveri.

MR. SPEAKER: The work is such that she is free to say yes or no.

SHRI VJOY KUMAR YADAV: The hon. Minister hails from my neighbouring constituency.

SHRI JAGANNATH PATTANIK: Then you can sort it out among yourselves.

SHRI VJOY KUMAR YADAV: That course of action has not paid any dividends..... (*Interruptions*) The question is whether there is some Central irrigation project for supplying water to the district of Nalanda in Bihar; and if so the stage at which it stands now? The reply was in the negative. A canal was laid to channelize the water of

river Ganga to irrigate areas in Southern U.P. Does the Government envisage a similar scheme to form a water reservoir in the valley of Rajgir hills. A canal can be constructed from the reservoir to irrigate the "nearby areas of Rajgir, Girihat, Islampur, Akungar, Biharsharif and Asthama. There is no other means of irrigation over there and the situation is serious. If there is no scheme at present, will the Government consider formulating such a scheme? May I know the hon. Minister's view point in this matter because I have been repeatedly raising it since 1980 when I came here?

SHRIMATI KRISHNA SAHI: Mr Speaker, Sir, the hon. Member has given a long speech and it is not clear as to what he wants to know. As far as I have understood, first of all he asked whether there is any irrigation project in the district of Nalanda. He also said that being neighbors we are not getting proper help. I would like to inform the hon. Member that there are three main irrigation schemes in Nalanda district. These are at Panchane, Parmar and Udera. These schemes are being implemented through the special foodgrains production programme and the Central Government is giving the funds for it. This is the reply to his first question. If he can clarify his second question I can reply to that also.

SHRI VIJOY KUMAR YADAV: My first question was whether there is any scheme to irrigate the land in Nalanda district through a canal from the Ganga.

SHRIMATI KRISHNA SAHI: There is no such scheme. His three questions are over.

SHRI VIJOY KUMAR YADAV: Only two questions have been raised.

MR. SPEAKER: The beginning is yet to come... (*Interruptions*)

SHRI VIJOY KUMAR YADAV: The hon. Prime Minister had announced recently that schemes would be formulated at the district level. The schemes which the hon.

Minister has referred to are not related to irrigation and all these schemes are non-operational at the moment. What schemes have been envisaged for the district of Nalanda and what is the state of the Upper-Sekri project? Perhaps, the Upper-Sekri project is concerned with the hon. Minister's constituency also. This project is lying incomplete. The hon. Minister failed to make a mention of it in her speech. What is being done about this project?

SHRIMATI KRISHNA SAHI: There are three irrigation schemes for which the Central Government has sanctioned funds. This irrigation scheme is being renovated. There was a proposed Ganga-Damodar Link Scheme in 1975. This was meant for irrigation and water transport in Nalanda, Hazaribagh, Bhojpur and Patna. A lot of energy is needed for pumping purposes so this scheme is being considered by the State Government at the pre-feasibility level. The Upper-Sekri project is not related to this.

MR. SPEAKER: Yes, Sir, Krishna, now you may put a question to Krishna.

SHRI KRISHNA PRATAP SINGH: The condition of the Sone Canal is the same as was of the Banh Sagar Project. Due to the callous attitude of the U.P. Government the oldest Maha project is on the verge of closure. A meeting of the Chief Ministers of Uttar Pradesh, Bihar and Madhya Pradesh is to be held to discuss this issue. May I know if the hon. Minister will intervene in this matter and save the oldest project Sone Canal? I also want to know the progress made by the scheme, already approved by the centre, regarding supply the water of the Jamania Ganga to the city.

SHRIMATI KRISHNA SAHI: The question raised by him on river Sone is not related to this. But meetings of the Chief Ministers have been held periodically. The Government believes in a policy of solving disputes across the table. Two or three days back a meeting of the Chief Ministers of these three States was held and another meeting will be held on the 9th in which the hon. Minister will

also participate. The scheme for the Jamania Ganga is related to Ganga Damodar link and is in the pre-feasibility stage. The Jamania Canal will transport 255 cusec of water per second to various districts. But this scheme is under consideration and nothing definite can be said about it (*Interruptions*)

SHRI C.P. THAKUR: A discussion should be held on this because this concerns Bihar and every year a large part of Bihar is affected by it.

[*English*]

SHRI E. AYYAPU REDDY: Is it a fact that 80 per cent of our water resources are not utilised? Has a national water grid been conceived? Has the latest technology been utilised for the purpose of going in for a national grid so that we may utilise our water resources properly at least by the end of the 9th Plan?

[*Translation*]

SHRIMATI KRISHNA SAHI: There is a provision for inter-basin transfer in the National Water Policy. It is in this background that the National Perspective Plan is being considered.

SHRI RAM NAGINA MISHRA: The Ganga Canal from Nepal passes from Uttar Pradesh into Bihar. As a dam has collapsed in Nepal, there is no water in this canal. This has caused acute shortage of water in Uttar Pradesh and Bihar. Is the Government aware of the dam having collapsed? If so, what steps are being taken for its repair?

SHRIMATI KRISHNA SAHI: This is not relevant to the main Question.

SHRI KUNWAR RAM: Mr. Speaker, Sir, some time ago late Shri K.L. Rao used to be the Minister of Irrigation at the centre and the hon. Minister's father, was the Minister of Irrigation in Bihar in those days. At that time a decision had been taken regarding the execution of Mukama Barhiya Tal Project and the main question pertains to that devel-

opment project.

SHRI VIJOY KUMAR YADAV: There is no such project. The Government of Bihar has stated that at present there is no such project.

SHRI KUNWAR RAM: I would like to know from the hon. Minister as to what action has been taken or is being taken by the Central Government or the Government of Bihar to execute the said project in view of the fact that a decision in this regard had since been taken.

SHRIMATI KRISHNA SAHI: Mr. Speaker, Sir, the Mokama Barhiya Tal Project issue is not directly connected with this question. But I would like to inform the hon. Member that when Shri K.L. Rao was the Union Minister, he had gone to Bihar. He had got a survey conducted in respect of Mokama Barhiya Tal Project and admitted that there is large potentiality of growing pulses in this area. Perhaps, the hon. Member is raising this question in this House in that context, Perhaps he is also aware that on 15th instant the Government of Bihar took a decision to set up a Tal Authority for this purpose. When the said authority is set up, the matter of executing the project in an integrated way could be discussed and the point of its implementation would be discussed.

RAO BIRENDRA SINGH: The proposal to set up the authority was initiated at your instance.

SHRI MURLIDHAR MANE: I would like to point out to the hon. Minister that a number of Irrigation projects are submitted to the centre after their having been approved by the respective states and work on the project is started after the clearance is accorded on them by the Central Government. But due to Forest conservation Act, work on a number of projects is held up mid way. In order to re-start the work on these projects, proposals are sent to the Ministry of Irrigation or the Central Forest Department or the Department of Environment so that the work on them could be completed after receiving